

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

CP No. 114(ND)/2010

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.10.2017**

**NAME OF THE COMPANY:** Sh. Sohan Lal Gupta Vs. M/s Shri Hanumant Estates Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 397/398

| <b>S.NO.</b> | <b>NAME</b> | <b>DESIGNATION</b> | <b>REPRESENTATION</b> | <b>SIGNATURE</b> |
|--------------|-------------|--------------------|-----------------------|------------------|
|--------------|-------------|--------------------|-----------------------|------------------|

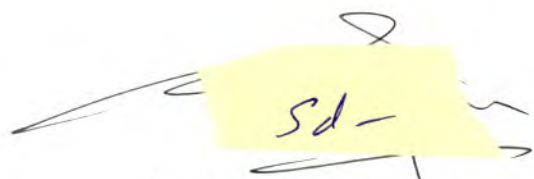
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|--|------------------------|---|--|--|
|  | For the Petitioner (s) | : Mr. Krishna Kumar<br>Ms. Srujana Suman Mund |  |  |
|--|------------------------|---|--|--|

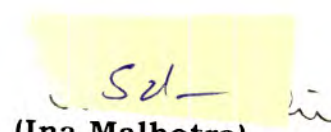
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|  | For the Respondent (s) | : Ms. Vasudha Sen and Mr. Rohan Gupta |  |  |
|--|------------------------|---------------------------------------|--|--|

**ORDER**

Ld. Counsel for the Petitioner submits that a compromise has been effected between the parties. This is duly confirmed by the Respondent Ms. Veena Gupta, who is present in court. It is submitted that only the valuation of the assets is left to be made. In view of the same a request for adjournment is being made.

To come up on 10<sup>th</sup> January, 2018.

  
**(S. K. Mohapatra)**  
**Member (T)**

  
**(Ina Malhotra)**  
**Member (J)**